

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 21

IA No. 628/2023
In
CP(IB) No. 63/Chd/Pb/2019
(Admitted)

Under Section 7 & 19(2) IBC 2016

In the matter of:-

Punjab National Bank

...Petitioner/ Financial Creditor

Vs.

Macro Dairy Ventures Pvt. Ltd.

...Respondent/ Corporate Debtor

Present: Ms. Preeti Yadav, Advocate for the applicant in IA No. 628/2023.

IA No. 62/2023

Issue notice of this application to the respondent(s) within two weeks. The applicant shall collect the notice from the Registry and send the same immediately to the respondent(s) at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondent(s).

In case, the service of speed post on the respondent(s) is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 11.05.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

March 13, 2023
SM

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(Harnam Singh Thakur)
Member (Judicial)